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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 873 of 1996

New Delhi, dated the 3rd June, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Ahete Shyam Raja,
S/o late Shri Taqueer Husain,
R/o Qr. No.2, Type I,
P.S. Preet Vihar East Distt.,
New Delhi. APPLICANT

(By Advocate: Shri Shankar Raju)

VERSUS

1. Commissioner of Police,
Delhi Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police,
I.G.I Airport,
New Delhi.
3. Enquiry Officer,
Inspector, IGI Airport,
New Delhi. RESPONDENTS

(By Advocate: Shri Amresh Mathur)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Shankar Raju for the applicant and Shri Amresh Mathur for the respondents.

2. Both counsel agree that this O.A. be disposed of with a direction to the Respondents that while the examination of PWs may continue, the Respondents should not insist upon the applicant ~~to~~ cross-examining the PWs or entering into his defence till the

disposal of the criminal case against him. After the disposal of the criminal case and in the light of the decision therein, it will be open to the respondents to resume the departmental proceedings in accordance with law, if so advised. No costs.

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

S.R. Adige
(S.R. ADIGE)
MEMBER (A).

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